



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

No.O.A. 350/771/2013

Date of order : 31.10.2017

Coram : Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr.(Ms) Nandita Chatterjee, Administrative Member

Sri Amrit Kumar Das,
 Son of Late Bankim Ch. Das,
 Aged about 49 years,
 Working as full time contingent
 Employee Contai HO w.e.f. 04.10.1995
 And residing at Vill + P.O. – Sarada,
 Dist – Purba Medinipur.

.... Applicant.

-Vs-

Union of India
 Service through the Secretary,
 Ministry of Communication,
 Department of Posts, Dak Bhavan,
 New Delhi – 110 001.

The Chief Post Master General,
 West Bengal Circle,
 Yogayog Bhavan, C.R. Avenue,
 Kolkata – 700 012.

The Post Master General,
 South Bengal Region,
 Yogayog Bhavan, C.R. Avenue,
 Kolkata – 700 012.

The Sr. Superintendent of Post Office,
 Contai Division,
 P.O. Contai,
 Dist. Purba Medinipur – 721 401.

The Post Master,
 Contai H.O.,
 P.O. Contai,
 Dist. Purba Medinipur.

.... Respondents.

For the applicant : Mr. A. Chakraborty, counsel
 Ms. T. Das, counsel, counsel
 For the respondents : Mrs. R. Basu, counsel

ORDER (ORAL)

Mrs. Manjula Das, Judicial Member

By this O.A. the applicant has prayed for a direction upon the respondents to grant temporary status in his favour with effect from 01.01.2003 as he completed three years of service as full time casual staff and to grant him all consequential benefits.

2. Ld. counsel Mr. A. Chakraborty appearing on behalf of the applicant submits that the applicant has not been given temporary status with effect from 01.01.2003, but the department has granted him a particular scale of pay with Grade Pay, hence, some benefits have been granted to the applicant in a different manner.
3. As the benefit of scale of pay and Grade Pay has been granted to the applicant, nothing remains in the O.A. and the O.A. has become infructuous.
4. Accordingly the O.A. is disposed of being 'infructuous'. No order as to costs.

(Dr. N. Chatterjee)
 Administrative Member

(Manjula Das)
 Judicial Member

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